

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of October, 2025 (27.10.2025 to 31.10.2025)

27.10.2025 Monday At 10.30 A.M. Miscellaneous Petitions	1.	789/TL/2025	BITL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Barmer I Transmission Limited to implement transmission project "Implementation of 1 no. of 220 kV line bay for interconnection of M/s Anboto Solar Private Limited (250MW+50MW) RE power projects at 765/400/220kV Barmer-I PS" under "Regulated Tariff Mechanism" (RTM) Mode.
	2.	778/TD/2025	EPSPL	Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	3.	780/TD/2025	AGEPL	Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an interstate trading license.
	4.	169/MP/2022 alongwith I.A.No.39/2022	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 9.11.2011 and Amended Power Purchase Agreement dated 1.2.2018 seeking quashing of Notice for Rectification dated 8.6.2022 issued by South Bihar Power Distribution Co. Limited, Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution Co. Limited (Interlocutory application for interim directions and urgent listing).
	5.	380/MP/2023	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation.
	6.	410/MP/2024	PSPCL	Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi.
	7.	411/MP/2024	RRWTL	Petition under section 17(3), read with Section 79 (1) I, of the Electricity Act, 2003 seeking approval of this Commission for sale of the spare capacity of optical ground wires (OPGW) owned by the Petitioners, grant of right of way on the transmission lines owned by the Petitioners for operation of such transferred OPGW to successful bidder and for installation and operation of additional OPGW, by successful bidder, at its own risk, read ward and expense(On maintainability).
	8.	367/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/South Bihar Power Distribution Company Limited and PTC India Limited for supply of 75 MW of power.
	9.	422/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/South Bihar Power Distribution Company Limited and PTC India Limited for supply of 125 MW of power.
	10.	308/MP/2025	BALCO	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking declaration that the notification dated 01.01.2024 of MOEF&CC is a change in law event in terms of Article 10 of the Power Purchase Agreement dated 23.08.2013 read with the Addendum dated 10.12.2013, executed with Tamil Nadu Generation and Distribution Company Limited, and consequently allow the Petitioner to claim change in law compensation on account of additional

				expenditure incurred in terms of the said change in law event
11.	334/MP/2025	BALCO		Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking declaration that the notification dated 1.1.2024 of MOEF&CC is a change in law event in terms of Article 34 and Article 39.1 of the Power Supply Agreement dated 26.12.2014 executed with Kerela State Electricity Board, and consequently allow the Petitioner to claim change in law compensation on account of additional expenditure incurred in terms of the said change in law event.
12.	368/MP/2025	NTPC		Petition under Section 142 of Electricity Act, 2003 read with Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of Order dated 16.01.2024 passed by this Commission in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance of the directions of this Commission.
13.	673/MP/2025	SPPL		Petition seeking regulatory compliance by issuing direction to National Load Dispatch Centre, the Central Agency under Regulation-17 of the CERC (Terms and Condition for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 to allowing the Petitioner to trade Renewable Energy Certificate issued to the Petitioner against self-consumption of electricity at its co-generation facilities.
14.	547/MP/2025	NRLDC		Petition under Section 79 and Section 142 of the Electricity Act 2003 read with Regulation 12 Power to Remove Difficulty of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2024, read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 dealing with persistent default in payment of Deviation charges applicable under the CERC (Deviation Settlement Mechanism and related matters) Regulations 2024 and other associated issues.
15.	302/MP/2025	KSEB		Petition regarding Non-Implementation of Waiver of Inter-State Transmission Charges for Renewable Energy Projects as envisaged by Ministry of Power in Billing of Designated Inter-State Transmission System Consumers Under CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2022 and its Amendments (on maintainability).
16.	429/MP/2025	HRPL		Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended) and Connectivity Sharing Agreement dated 24.02.2025 entered between Halvad Renewables Private Limited and Azure India Private Limited for seeking limited modification of in principle grant of connectivity issued by Central Transmission Utility of India for 130 MW at Gadag Pooling Station and thereby allowing the Petitioner to construct the dedicated transmission infrastructure.
17.	233/MP/2025	SKRPL		Petition under Sections 63, 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.1.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation for Change in Law events.
18.	159/MP/2025	TNTL		Petition under Sections 63 and 79 of the Electricity Act, 2003 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 11.11.2020, related to construction of Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II - Part A.
19.	649/GT/2025	DVC		Petition for determination of tariff for 2024-29 period of Bokaro-A Thermal Power Station, Unit -1 (500 MW) for the period from 1.4.2024 to 31.3.2029.

	20.	53/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Bokaro-A Thermal Power Station, Unit - 1 (500 MW) for the period from 1.4.2019 to 31.3.2024.
	21.	367/GT/2024	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (1000MW) in compliance of Revised Emission Standards.
28.10.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	322/TL/2024	NREGSPTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of the transmission licence to NERGS-I Power Transmission Limited
	2.	675/TL/2025	MELPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to MEL Power Transmission Limited.
	3.	690/AT/2025	MELPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MEL Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	4.	239/MP/2021	GTTPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commissioning date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions.
	5.	111/MP/2021 alongwith I.A.No.38/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from Farakka STPS(Interlocutory application for interim directions).
	6.	282/MP/2023 alongwith I.A.No.59/2025	ASHL	Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 06.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 06.12.2018 executed between ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd. and the Power Purchase Agreement dated 07.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 07.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event(Interlocutory application for deletion the name of Respondent No.6&7.
	7.	550/MP/2025	ARP4PL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking an extension of the start date of connectivity as per the Intimation of final grant of Connectivity dated 19.01.2024 and quashing of the invoices dated 07.02.2025 and 3.3.2025 issued by CTUIL
	8.	366/MP/2025	DVC	Petition under Section 28(4) of the Electricity Act, 2003 read with Regulation 10 of the CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 for determination of the fees and charges to be recovered by DVC LDC for the control period FY 2024-29
	9.	854/MP/2025	NTPCREL	Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First

				Amendment) Regulations, 2024 seeking extension of infirm power injection and Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations.
	10.	291/GT/2014	NTPC	Petition for approval of tariff of Rihand STPS Stage-I (2x500 MW) for the period from 1.4.2014 to 31.3.2019
	11.	292/GT/2014	NTPC	Petition for approval of tariff of Ramagundam STPS Station Stage-I & II (2100 MW) for the period from 1.4.2014 to 31.3.2019
	12.	316/GT/2014	NTPC	Petition for determination of tariff for Farakka STPS, Stage-I & II (1600 MW) for the period from 1.4.2014 to 31.3.2019
	13.	319/GT/2014	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar TPS, Stage- I (420 MW) for the period from 1.4.2014 to 31.3.2019
	14.	323/GT/2014	NTPC	Petition for determination of tariff for Korba STPS, Stage-I & II (2100 MW) for the period from 1.4.2014 to 31.3.2019.
	15.	338/GT/2014	NTPC	Petition for determination of tariff of Vindhyachal STPS, Stage-I (6 x 210 MW) for the period from 1.4.2014 to 31.3.2019.
	16.	629/GT/2025	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of tariff of Ramagundam Super Thermal power Station Stage-III (500 MW) for the period from 01.04.2024 to 31.03.2029
	17.	627/GT/2025	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-13 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for revision of tariff of Ramagundam Super Thermal Power Station Stage-III (500MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise
	18	459/GT/2025	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-13 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for revision of tariff of Ramagundam Super Thermal Power Station Stages-I&II (2100 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise
	19.	171/GT/2025	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of tariff of Ramagundam Super Thermal power Station Stage-I&II (2100 MW) for the period from 01.04.2024 to 31.03.2029
	20.	44/GT/2025	TPL	Petition for truing up of tariff of DGEN 1200 MW Mega Power Plant (DGEN) 1.4.2019 to 31.3.2024.
	21.	440/GT/2024	TPL	Petition for truing up of tariff of SUGEN 1147.5 MW Mega Power Plant, for the period from 1.4.2019 to 31.3.2024.
	22.	516/GT/2024	TPL	Petition for truing up of tariff of UNOSUGEN 382.5 MW Power Plant (SUGEN 40) from 1.4.2019 to 31.3.2024.
30.10.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	845/MP/2025	APNRL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.12.2013 (Procurers PPA) and Schedule I (VIII) of the Power Purchase Agreement dated 19.12.2013 (PTC PPA) seeking compensation/consequential reliefs on account of occurrence of Change in Law event impacting revenues and costs during operating period. <i>(On admission)</i>
	2.	869/MP/2025 alongwith I.A.No.107/2025	NSPPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (as

			amended), inter alia, seeking quashing/ setting aside of the letter dated 3.9.2025 issued by Central Transmission Utility of India Limited revoking the Connectivity of 93 MW granted to the Petitioner along with consequential relief(s) (Interlocutory application seeking ex-parte ad-interim reliefs) <i>(On admission)</i> .
3.	849/TD/2025	EEPTPL	Application under Section 14 and Section 15 (1) of Electricity Act, 2003 read with Regulation 15 (1) and Regulation 9 (4) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for upgradation of inter-state trading licence in electricity from Category V to Category IV.
4.	716/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 102 MW connectivity at Gadag-II PS from 31.12.2025 till 8.4.2027.
5.	717/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 102 MW connectivity at Koppal-II PS from 31.12.2025 till 5.3.2027.
6.	721/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 184 MW Connectivity at Gadag-II PS from 31.12.2025 till 23.6.2027.
7.	726/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 184 MW Connectivity at Koppal-II PS from 27.12.2025 till 16.5.2027.
8.	695/MP/2025	VGEPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of the effectiveness of connectivity from 22.12.2025 till 2.6.2027.
9.	715/MP/2025	GPIPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 r/w Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of connectivity from 31.12.2025 to 10.12.2026.
10.	727/MP/2025 alongwith I.A.No.555/2025	RIV4BPTL	Petition under Section 17 (3) and (4) of the Electricity Act, 2003, seeking approval for the creation of security interest by way of mortgage, hypothecation, and other encumbrances over the movable and immovable assets, present and future, of the Petitioner, Rajasthan IV 4B Power Transmission Limited (Interlocutory application for amendments of the Petition).
11.	183/MP/2021	AP Transco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding Intra-state Transmission Lines falling under Regulation 2(1) (e e) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
12.	230/MP/2023	SBSR-11	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd. seeking

				reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
	13.	366/MP/2022	BRPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage -II situated at Dadri.
	14.	367/MP/2022	BYPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage -II situated at Dadri.
	15.	432/MP/2019 (with IA No.82/2023)	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of Procurers.
	16.	218/MP/2022	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL
	17.	105/MP/2023	APSPDCL	Petition under Section 79 of the Electricity Act, 2003 with respect to PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking directions to CAPL to pay the balance of Rs. 100 crores (out of 400 crores) in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the Power Purchase Agreement dated 23.03.2007 along with interest till actual date of payment; further direct the CAPL to pay the interest on delayed payments with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantees.
	18.	249/MP/2024	TPDDL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking damages as per the Power Sale Agreement dated 17.07.2018 executed between Tata Power Delhi Distribution Limited and Solar Energy Corporation of India Limited and pro-rata share of Performance Bank Guarantee encashed by Solar Energy Corporation of India Limited pursuant to the order dated 18.03.2024 in I.A. No. 83 of 2024 in Appeal No. 29 of 2024 passed by of Hon'ble Appellate Tribunal For Electricity.
	19.	171/MP/2024	NLCIL	Petition under section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the MUST RUN status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.
	20.	814/MP/2025	WFEPL	Petition Under Section 79(1)(c), (f) and (k) of the Electricity Act, 2003 read with Regulation 41 and 42 of the CERC (Connectivity and General Network access to the Inter-State Transmission System) Regulations, 2022 (as amended) seeking Extension of Connectivity start date and corresponding milestones (Including Financial closure) for the 700 MW Solar Power Project at Solapur, Maharashtra.
	21.	815/MP/2025	WNPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended) seeking extension of connectivity start date and corresponding milestones (including financial closure) for the 700 MW Solar Power Project at Solapur, Maharashtra.
	22.	739/MP/2025	MPPMCL	Petition for seeking approval of tender Documents with the deviations for Long Term Procurement of 500 MW (For 6 Hours discharge with maximum 4 Hours continuous discharge per day) Power for 40 Years from ISTS

				Connected Pump Storage Plant/s through Competitive Bidding.
Coram: Chairperson Member (Tech.)	23.	12/RP/2025	PGCIL	Petition seeking review of the Order dated 1.5.2025 in Petition No. 132/TT/2023(On admission).
VC Web Link for hearing dated 30.10.2025 at 3.00 P.M. https://teams.microsoft.com/l/meetup-join/19%3ameeting_YWVjNDk3NDctY2UyMC00ODdmLWJmZjEtYjU0MjhiZiE3YTA5%40thread.v2/0?context=%7b%22Tid%22%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d Tap on the link or paste it in a browser to join.				
30.10.2025 Thursday At 3.00 P.M. Coram: Member (Tech) Member (Law) (Through online video- conference)	1.	197/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined Asset for Transmission System associated with Northern Region Strengthening Scheme-XXII in Northern Region.
	2.	268/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 1x500 MVA, 400/220 kV ICT augmentation along with associated bays at Shujalpur (PG) Sub-station under "ICT augmentation at 2x315 MVA, 400/220 kV Shujalpur (PG) Sub-station in Western Region.
	3.	269/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Vindhyachal Pooling Station and 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Jabalpur Pooling Station under "Sub-station Extensions for Transmission System associated with Vindhyachal-V Project of NTPC (Part-B) in the Western Region".
	4.	270/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area Part-B in Eastern, Western and Southern Region.
	5.	329/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 Nos. 765 kV line bays at Raigarh (Tamnar) powergrid Pooling Station and 2 Nos. 765 kV line bays at 765kV Dharamajaygarh Powergrid Pooling Station (For Termination of Dharamajaygarh PS section B Raigarh (Tamnar) PS 765 kV D/c line, Under TBCB) under Additional System for Power Evacuation from Generation Projects pooled at Raigarh (Tamnar) Pool in Western Region.
	6.	597/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 400 kV S/C line-2 Ramagundam-Hyderabad in Southern Region and Asset-II: Bhadrawati (Chandrapur) HVDC back-to-back station (2x500 MW) between Western Region and Southern Region associated with Chandrapur HVDC back-to-back project (2x500 MW).
	7.	474/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern Region Strengthening Scheme VII (ERSS-VII) in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024
	8.	16/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1 in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory

			Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024
9.	151/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 02 Nos of Asset under "POWERGRID works associated with North Eastern Region Strengthening Scheme-V (NERSS-V) in North Eastern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
10.	190/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Baharampur (POWERGRID) Bheramara (BANGLADESH) 02ND 400 kV D/C transmission line (INDIAN PORTION) in Eastern Region.
11.	387/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under POWERGRID works associated with Eastern Region Strengthening Scheme XVIII in Eastern Region.
12.	267/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under "WRSS IX Transmission Scheme in Western Region.
13.	589/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined asset under Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited-LTOA Generation Projects in Tuticorin Area-Part-B in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024
14.	587/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Supplementary Transmission System associated with DVC & Maithon Right Bank Project in Eastern and Northern Regions under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
15.	516/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 400 kV D/C Kakrapar APP-Navsari Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Vapi Sub-station in the Western region
16.	527/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under North Eastern Region Strengthening Scheme-VII in North Eastern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory

				Commission (Terms and Conditions of Tariff) Regulations, 2024.
	17.	497/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for combined asset of Transmission System associated with Meja TPS in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	18.	427/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for combined asset for 765kV System for Central Part of Northern Grid Part-I in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	19.	406/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Transmission Network Expansion in Gujarat to increase its ATC from ISTS (Part A) in western region.
	20.	559/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined asset under Augmentation of Transformation capacity at existing Hiriya and Kochi Sub-stations in Southern Region in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024
	21.	491/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under Scheme to control fault level at Wardha Substation in Western Region
	22.	498/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with Nabinagar-II TPS (3X660 MW) in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024
	23.	484/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for transmission asset under Transmission system for controlling high Short Circuit Current level at 400kV Thiruvallam S/s in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024
	24.	520/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1: 01 no. of 230 KV line Bay at Tuticorin-II GIS PS under Implementation of 1 no. of 230 KV Bay at Tuticorin-II

				GIS PS in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	25.	593/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under System Strengthening-XXIV in the Southern Region in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	26.	517/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 tariff block and determination of Transmission Tariff for 2024-29 tariff block for NLC-Karaikal 230 kV D/C Line (through LILO of the 230 kV Neyveli-Bahour S/C line at Karaikal) under NLC-Karaikal 230 kV D/C line in Southern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	27.	598/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 tariff block and determination of Transmission Tariff for 2024-29 tariff block for Extension of Kudankulam APP-Tirunelveli 400kV (Quad) D/C line to Tuticorin Pooling Station along with associated bays and equipments at Tuticorin Pooling Station under Connectivity for Kudankulam 3&4 (2X1000MW) with ISTS in Southern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	28.	483/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for "Augmentation of Transformation Capacity at 400/220 kV Ludhiana (PG) Substation" in the Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	29.	609/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under "Spare 765/400 kV Transformers for Northern Region" in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

	30.	404/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with Kishenganga HEP in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	31.	560/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System for Phase-I Generation Projects in Jharkhand & West Bengal-Part-A2 under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	32.	534/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1: Augmentation of 500 MVA 400/220 kV ICT at Wardha Sub-station; Asset-2: Augmentation of 500 MVA 400/220 kV ICT at Seoni Sub-station; Asset-3: Augmentation of 500 MVA 400/220 kV ICT at Morena Sub-station and Asset-4: Conversion of 50 MVAR fixed line reactor at Bina (PG) end of Sagar (MP)-Bina (PG) 400 kV line into switchable line reactor under Western Region System Strengthening Scheme-WRSS XXIII.

By order of the Commission

Sd/-

T.D. Pant

Joint Chief (Legal)

29.10.2025